

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4915

ANSWERED ON:13.08.2014

UNMOGIP

Charitra Shri Ram

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has asked UN Military Observer Group in India and Pakistan (UNMOGIP) to wind up in India and if so, the facts thereof and the reasons therefor;
- (b) whether the Government has also issued a notice to UNMOGIP to vacate the Government allotted bungalow in Delhi and four locations in Jammu & Kashmir; and
- (c) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

(a) to (c) UNMOGIP established under a UN Security Council Resolution in 1948 was meant to supervise the Cease Fire Line (CFL) established in Jammu and Kashmir in July 1949 under the Agreement between Military Representatives of India and Pakistan regarding the establishment of Cease-Fire Line in the State of Jammu and Kashmir. With the signing of the Simla Agreement in July 1972 and the establishment of the Line of Control the UNMOGIP's role has become redundant. Government's consistent position is that the UNMOGIP has outlived its relevance after the Simla Agreement between India and Pakistan.

In order to rationalise UNMOGIP's presence in India, Government has taken various steps including asking the UNMOGIP to vacate government properties.